HIGH COURT OF SIKKIM

Record of Proceedings through Video Conferencing

WP (PIL) No. 04/2021

ANITA SHERPA PETITIONER (S)

VERSUS

STATE OF SIKKIM & ORS. RESPONDENT (S)

For Petitioner : Mr. Yam Kumar Subba, Advocate

For Respondents : Mr. Sudesh Joshi, Addl. Advocate General

Mr. Hissey Gyaltsen, Asst. Govt. Advocate

Date: 01/06/2021

CORAM:

HON'BLE MR. JUSTICE JITENDRA KUMAR MAHESHWARI, CJ. HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, J.

...

PER J.K. MAHESHWARI, CJ

After arguing for some time, the learned counsel appearing for the petitioner seeks to withdraw this Writ Petition with liberty to file Election Petitions as permissible under law.

On passing the order by the Election Tribunal/District Judge concerned, on the ground of provisions of the amended Ordinance and the Act or the Rules, as the case may be, the individual petitioners are having liberty to take recourse of law challenging the vires of the provisions of the Act, as assailed in this Writ Petition.

With the aforesaid liberty, this Writ Petition stands dismissed as withdrawn.

Judge

Chief Justice

jk/avi